



2026:AHC-LKO:20920

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.  
- 385 of 2026**

Indradev Tiwari

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite  
Party(s)

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|-------------------------------|---|-------------|
| Counsel for Applicant(s)      | : | Alok Pandey |
| Counsel for Opposite Party(s) | : | G.A.        |

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**Court No. - 28**

**HON'BLE RAJEEV BHARTI, J.**

Supplementary affidavit filed today is taken on record.

Heard learned counsel for the applicant as well as learned A.G.A. for the respondent State.

The instant application has been filed by the applicant seeking anticipatory bail in Case Crime No. 088 of 2024, under Sections 419, 420, 467, 468, 471, 406, 504, 506 IPC, Police Station Ramganj, District Amethi.

The aforesaid case has been registered on the basis of an F.I.R. lodged on 16.08.2024 against ten named persons, in furtherance of an application under Section 156(3) Cr.P.C., stating that the accused persons deceived numerous persons known to the complainant in the name of getting them employed in the Centre for Pollution Control. The F.I.R. alleges that Rs.48,93,000/- were transferred to the bank accounts of Dev Traders, Rohit Kumar and the present applicant; Rs.22,00,000/- were taken by the accused persons from the complainant and his acquaintances in cash; and that Rahul Mishra and Varun Kumar Mishra @ Varun Mishra took Rs.28,90,000/- through bank transfer and also took Rs.1,25,000/- in cash. The accused persons declined to refund the money upon being asked.

Submission of learned counsel for the applicant is that the applicant is innocent and he has been falsely implicated in the present case. He has

explained the criminal history of three cases in para 21 of the anticipatory bail application. It is further submitted that co-accused Varun Kumar Mishra @ Varun Mishra has already been granted anticipatory bail by a coordinate bench of this Court vide order dated 3.12.2025 passed in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS No.1844 of 2025.

Learned A.G.A has vehemently opposed the prayer for bail and submitted that the applicant and other accused persons were involved in duping numerous individuals and that the investigation is still going on.

Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that although the F.I.R. alleges that the accused persons duped numerous persons, none of the alleged victims have come forward to make any allegation; the informant has not disclosed the exact amount paid by him; the applicant has duly explained his criminal history and without entering into merit of the case, I am of the view that the aforesaid facts are sufficient to make out a case for granting anticipatory bail to the applicant.

In view of the above, this anticipatory bail application is **allowed**.

In the event of arrest/appearance of the applicant- **Indradev Tiwari** before the learned Trial Court in the aforesaid case crime number, he shall be released on anticipatory bail on furnishing a personal bond and two solvent sureties each in the like amount to the satisfaction of the S.H.O./Court concerned on the following conditions and subject to any other conditions that may be imposed by the Trial Court:-

- (i) the applicant shall make himself available for interrogation by the police officer as and when required;
- (ii) the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer, nor shall he tamper with the evidence;
- (iii) the applicant shall not leave India without the prior permission of the

Court;

(iv) the applicant shall appear before the Trial Court on each date fixed, unless his personal presence is exempted; and

(v) the applicant shall not pressurize or intimidate the prosecution witnesses.

**(Rajeev Bharti,J.)**

**March 24, 2026**  
Shravan